

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.232/96

Date of Order: 16.2.96.

Between:

P.Satyanarayana

...Applicant.

And

1. The Chief Postmaster General,
Andhra Pradesh Postal Circle,
Hyderabad - 500 001.
2. The Director of Postal Services,
O/O Post Master General,
Vijayawada Region,
Vijayawada.
3. Senior Superintendent of Post Offices,
Prakasam Postal Division,
Ongole.
4. Post Master, Chilakaluripet, HPO,
Prakasam District.

...Respondents.

Counsel for the Applicant : Mr.K.S.R.Anjaneyulu

Counsel for the Respondents : Mr.V.Bhimanna, Addl.CGSC,

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

contd...

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O.A.No. 232/96

Date of Order: 16-2-96

JUDGEMENT

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Heard Mr.K.S.R.Anjaneyulu, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The applicant in this OA is working as EDDA/MC at S.L.Gudipadu Branch Post Office, Prakasam District. His allowances on the basis of the food beat was replaced by the allowances on the basis of cycle beat when the cycle allowance was granted in terms of the report submitted by a Committee appointed in connection with the revision of the allowances due to the grant of cycle allowance. The impugned order No.AI/Re-ED/94-95 was issued on 23.8.94 on the basis of the above Committee report showing reduction in allowances and recovery there of from the applicant from the date of his appointment. Assailing the above order this OA is filed.

3. The OA 1017/95 filed by the applicants therein, who were also ED agents and their allowances were also sought to be recovered from the date of their appointment on introduction of cycle beat allowance, was disposed of directing the respondents therein to effect the reduced allowances only from the date of issue of the impugned order therein. As the applicants herein are also similarly placed, the directions earlier given in the above referred OA stands good here also. In the result, the following direction is given:-



.. 3 ..

4. The revised allowances shall be implemented only from the date of issue of the impugned order of R-3, Senior Superintendent of Post Offices, Prakasam Postal Division, Ongole, A.P. The amount, ~~for the~~ ^{decreed by my} period before the issue of the impugned order dated 23.8.94 shall be paid back to the applicant within three months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly. No costs.

M
(R. RANGARAJAN)

Member (Admn.)

Dated: 16th February, 1996

(Dictated in Open Court)

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Anuji
DEPUTY REGISTRAR (J)

To

1. The Chief Postmaster General, Andhra Pradesh Postal Circle, Hyderabad - 500 001.
2. The Director of Postal Services, O/O Post Master General, Vijayawada Region, Vijayawada.
3. Senior Superintendent of Post Offices, Prakasam Postal Division, Ongole.
4. Post Master, Chilakkaluripeta HPO, Prakasam District.
5. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT, Hyderabad.
6. One copy to Mr.V.Bhimanna, Addl, CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

YLKR

TRANS/ISS
13/96
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A. B. GORTHI : MEMBER(A)

HON'BLE SHRI R. Rangarajan : M(A)

DATED: 16-2-96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No. ↗

IN

O.A. NO. 232/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED ↗

NO ORDER AS TO COSTS

* * *

No Space Copy

THE CENTRAL ADMINISTRATIVE TRIBUNAL
C.I.T. Administrative Tribunal
HYDERABAD BENCH

29 FEB 1996

हैदराबाद अधिकारी बोर्ड
HYDERABAD BENCH

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